

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

O.A. 24/08/04

Applicant is absent on call. Respondent No. 4-6 are absent on call and no steps taken to file counter, even after sufficient time was allowed. No further time can be allowed. Pleadings are deemed to be completed.

List this case before the Bench for final hearing after showing it in the ready List.

For hearing
24/8/04
REGISTRAR

for Hearing.

for hearingBench

For hearing

Bench

M
9/2/05

For hearing.

M
9/2/05

Bench

For hearing.

M
19/2/05

Bench

Order dated 15.02.2005

At request adjourned to

17.02.2005

M
Member B
15/2

Sub
Vice-Chairman

Order dated 17.02.05

Mr. B. Dash is on accommodation.

Call on 23.02.05

M
Member C
15/2

Sub
Vice-Chairman

Order dated : 23.2.05

Heard Mr. R. Mohapatra, Id. Counsel for the applicant and Mr. B. Dash, Id. Additional Standing Counsel.

By filing a memo dated 15.02.05, the applicant has submitted that in the meantime he has been granted promotion to the post of LDC w.e.f. 7.12.04. He has also enclosed a copy of the order and the joining report with the amendment.

He has, therefore, submitted that he does not want to prosecute further the matter.

Having heard both the sides and having considered the submission made by the applicant this O.A. is disposed of being infructuous. No costs.

MEMBER (J)

VICE-CHAIRMAN